

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil)
 No(s).16002/2008
 (From the judgement and order dated 09/04/2008 in FA No.
 278/2006 of The HIGH COURT OF M.P. AT JABALPUR)

SIKANDER BEGUM(D) TR.HEIR & LR. Petitioner(s)

VERSUS

SULEMAN KHAN & ORS. Respondent(s)
 (With prayer for interim relief and office report)

Date: 12/07/2010 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DALVEER BHANDARI
 HON'BLE MR. JUSTICE DEEPAK VERMA

For Petitioner(s) Mr.Dipak Chandna, Adv.
 Mr. Mohan Pandey,Adv.(NP)

For Respondent(s) Mr.Punit Jain, Adv.
 For Ms. Pratibha Jain,Adv.

UPON hearing counsel the Court made the following
 O R D E R

This Special Leave Petition is directed against the interim order passed in an appeal which is pending in the High Court. We are not inclined to interfere with the matter.
 Special Leave Petition is, accordingly, dismissed.

The

(G.V.Ramana)
 Court Master

(Neeru Bala Vij)
 Court Master